

**FORM F**

[See sub-rule (1) of rule 6]

**Form of appeal to the Appellate Tribunal under sub-section (1) or  
sub-section (2) of section 24 or sub-section 26 of the wealth-tax Act,  
1957**

**IN THE INCOME-TAX APPELLATE TRIBUNAL**

\*APPEAL NO. .... OF ..... 19  
..... 19.....

versus

(Appellant)

(Respondent)

1. The State in which the assessment was made
2. Section under which the order appealed against was passed
3. Assessment year in connection with which the appeal is preferred
4. The Assessing Officer/Valuation officer passing the original order
5. Section of the Wealth-tax Act, 1957, under which the Assessing Officer /Valuation Officer passed the order
6. Where valuation of any asset has been referred to the Valuation Office, designation and address of such Valuation Officer
7. The Deputy Commissioner (Appeals/Commissioner or the Deputy Director, as the case may be, passing the order under section 18(3)/18A(1)
8. The Chief Commissioner/Director General/Director/Commissioner passing the order under section 18/18A(1)/23/25
9. Date of communication of the order appealed against
10. Address to which notices may be sent to the appellant
11. Address to which notices may be sent to the respondent
12. Date on which the return of net wealth, if any, for the assessment year referred to in item 3 was filed

13. Date on which the assessee was served with a notice if any, calling upon him to file the return of net wealth for the assessment year referred to in item 3
14. Relief claimed in appeal

*Grounds of appeal!*

- 1.
- 2.
- 3.
- 4.
- etc.

.....  
 .....  
*Signed*  
*(Authorised*  
*representative, if any)*

.....  
 .....  
*Signed*  
*(Appellant)*

**Verification**

I, ....., the appellant, do hereby declare that what is stated above is true to the best of my information and belief.

Verified today the ..... day of ..... 19  
 .....

*Date*  
 .....  
*Address*  
 .....

.....  
 .....  
*Signed*  
 .....  
 .....  
*Status of Appellant*

Notes:

1. The memorandum of appeal must be in triplicate and should be accompanied by two copies (at least one of which should be a certified copy) of the order appealed against, two copies if the relevant order of

- the Assessing officer/Valuation Officer, two copies of the grounds of appeal before the first appellate authority, two copies of the statement of facts, if any, filed before the said appellate authority, and also-----
- (a) in the case of an appeal against an order levying penalty, two copies of the relevant assessment order;
  - (b) in the case of an appeal against an order under section 16(3) read with section 17 of the Wealth-tax Act, 1957, two copies of the original assessment order, if any.
2. The memorandum of appeal in the case of an appeal by an assessee must be accompanied by a fee specified below:-
    - (a) in a case where the assessment proceeding were initiated before the 1<sup>st</sup> day of April, 1971, Rs. 100;
    - (b) in a case where the assessment proceedings were initiated after the 31<sup>st</sup> day of march, 1971 , but before the 1<sup>st</sup> day of June, 1981, Rs. 125;
    - (c) in any other case, Rs. 200.
  3. For the purpose of this Note, the assessment proceeding shall be deemed to have been initiated on the referred to in item 12 or item 12 or item 13, whichever is earlier. It is suggested that fee should be credited in a branch of the authorised bank or branch of the State Bank of India or a branch of the Reserve Bank of India after obtaining a challan from the Assessing Officer and the triplicate challan sent to the Appellate Tribunal with the memorandum of appeal. The Appellate Tribunal will not accept cheques, drafts, hundies or other negotiable instruments.
  4. \*The number and year of appeal will be filled in the office of the Appellate Tribunal.
  5. \*\*Delete the inapplicable columns.
  6. !If the space provided is found insufficient, separate enclosures may be used for the purpose.